

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 169/7/NCLT/AHM/2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2019**

Name of the Company: Canara Bank

V/s.

Nakoda Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHADHARITHA SAMAL	Advocate	Petitioner	
2.	Jaimin R. Dave	Adv.	Resp.	
3.	Prinyank S. Dave	"		
4.	Shiram D. Parulkar	"		

ORDER


The Parties are represented through their respective Learned Counsel(s).


Learned Lawyer appearing on behalf of the Respondent filed Vakalatnama and requested for some time to file reply.

The Prayer is allowed.

The Respondent to file their objections within **two** weeks by serving an advance copy to the petitioner.

List the matter on 05.07.2019


**MANORAMA KUMARI
MEMBER (JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)**

Dated this the 1st day of May, 2019.